

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

NOTIFICATION

Dated the 30th January, 2019

No.-L-1/144/2013-CERC: In exercise of powers conferred under Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, (hereinafter referred to as "the Principal Regulations"), namely:

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2019.

(2) These regulations shall come into force with effect from the date of notification in the Official Gazette.

2. Insertion of new Regulation: The following new Regulation shall be inserted after Regulation 49 of the Principal Regulations.

"49A Transmission Majoration Factor:

Transmission Majoration Factor admissible for the transmission projects executed through JV route in terms of Regulation 4.10A of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2001 shall be available for a period of 25 years from the date of issue of the transmission licence."

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(Sanoj Kumar Jha)
Secretary

Note: The Principal Regulations were published on 12th March, 2014 in the Gazette of India, Extraordinary, Part III, Section 4 at Serial No. 83. The first amendment was issued on 24th November, 2015 in the Gazette of India, Extraordinary, Part III, Section 4 at Serial No. 379.